

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 2275/2002

New Delhi, this the 17th day of September, 2003

Hon'ble Shri Shanker Raju, Member (J)

S.S. Tomar,
Presently working as L.D.C.
Passport Office,
B.D.A. Building,
Nainital Road,
Izzat Nagar, Bareilly,
(U.P.)

...Applicant

(By Shri S.K. Gupta, Advocate)

Versus

1. Union of India,
through Secretary, P.C.D.,
Ministry of External Affairs,
Indian Society of International
Law Building
9, Bhagwan Dass Road,
Opposite Supreme Court,
New Delhi.
2. Joint Secretary (CPV & CPO)
Ministry of External Affairs,
CPV Division, Govt. of India,
Patiala House,
New Delhi.
3. Shri B.M. Dass,
A.P.O./Inquiry Officer,
Ministry of External Affairs,
C/o Joint Secretary, (CPV & CPO),
Ministry of External Affairs,
CPV Division, Govt. of India,
Patiala House,
New Delhi. ...Respondents

(By Shri N.S. Mehta, Advocate)

ORDER (ORAL)

Punishment impugned is a minor penalty of censure on account of which the case of applicant has been placed under sealed cover. Shri N.S. Mehta, counsel for the respondents, on settled position of law, states that a minor penalty of censure would not come in the way of applicant to get promotion from due

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date. It is stated that as the promotion of the applicant has been kept under sealed cover the same, on opening, shall be given effect to.

2. In the light of the aforesaid statement, OA is disposed of giving liberty to applicant to make a representation to the respondents for opening the sealed cover and to act upon in the light of the statement made above. The aforesaid representation, on receipt, shall be disposed of by the respondents within two months. No costs.

S. Raju

(Shanker Raju)
Member (J)

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